

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH

O.A. No. 176/92

T.A. No.

DATE OF DECISION 4.8.1992

Jas Ram

Petitioner

Mr. A. M. Vaishnav

Advocate for the Petitioner(s)

Versus

Union of India & Ors.

Respondent

Mr. Akil Kureshi

Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. N. V. Krishnan

: Vice Chairman

● The Hon'ble Mr. R. C. Bhatt

: Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

Jas Ram

..... Applicant.

Vs.

1. E.E. CGWB, Div. I, Ahmedabad, 22,  
Swaminarayan College Compound,  
Bldg, Shah-Alam Tol Naka,  
Ahmedabad, 22 - 380 022.
2. E.E. CGWB. Div. XI,  
Jodhpur, 22/2 Heavy Industrial  
Area, Near Jodhpur Milk Dairy,  
Jodhpur. Rajasthan.
3. C.E. & Member, CGWB,  
N.H. IV, Faridabad-121001,  
Haryana.
4. Chairman CGWB,  
Jamnagar House,  
Mansingh Road,  
New Delhi, 110011.
5. Union of India,  
Through:  
Secretary, G.O.I.  
Min. of Water Resources,  
Shastri Bhavan,  
New Delhi.

..... Respondents.

O R A L J U D G M E N T

O.A./176/1992

Date: 4.7.1992.

Per: Hon'ble Mr. N.V. Krishnan, Vice Chairman

Present: Mr. A.M. Vaishnav, Adv./App.  
Mr. Akil Kureshi, Adv./Res.

1. Arguments heard, in respect of M.A./80/92 seeking condonation of delay. After having heard the arguments, the learned counsel for the applicant prays that he be permitted to withdraw this application and pursue such other remedies as are open to him.

...3...

2. In the circumstances, the application is permitted to be withdrawn on the above terms. The M.A. does not survive.

*Rene*  
(R.C. Bhatt)  
Member (J)

*Chun*  
4.8.92  
(N.V. Krishnan)  
Vice Chairman

\*K

Jas Ram

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(R.C. Bhatt)  
Member (J)

(N.V. Krishnan)  
Vice Chairman

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